

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

209. IA/2243/2022 C.P. (IB)/855(MB)2020

**IN THE MATTER OF**

Bank of India ... Petitioner

Vs

Gajanan Gangamai Industries LLP ... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 06.11.2023**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv. Rakesh Gupta (PH)

For the Respondent: Adv. Sinha (PH)

---

**ORDER**

**IA 2243 of 2022**- In compliance of the order dated 09.10.2023, the Counsel for the Applicant has filed a tabulated detail of alleged fraudulent transactions. The copy of the same has been handed over to the Counsel for the Respondent. Counsel for the Respondent prays for short adjournment to respond to the tabulation. Allowed as prayed for. Adjourned to **24.11.2023**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/z/